

ITEM NO.4

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 819/2024

(Arising out of impugned final judgment and order dated 19-12-2023 in CRMABA No. 9241/2023 passed by the High Court Of Judicature At Allahabad)

UMAR ANSARI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 14594/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 14591/2024 - EXEMPTION FROM FILING O.T.

IA No. 17956/2024 - EXEMPTION FROM FILING O.T.

IA No. 17955/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-03-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Nizam Pasha, Adv.  
Mr. Lzafeer Ahmad B. F., AOR  
Mr. Sidharth Kaushik, Adv.

For Respondent(s) Ms. Srishti Singh, AOR  
Ms. Garima Prashad, A.A.G. State Of UP, Sr. Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Kapil Sibal, learned Senior Counsel appearing for the petitioner prays for and is granted three week's time to obtain instruction and file rejoinder, if necessary.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR